



**Central Administrative Tribunal
Jammu Bench, Jammu**

Hearing through video conferencing

TA No. 61/53/2020
WPC No. 343/2020

Tuesday, this the 21st day of August, 2020

**Hon'ble Dr. Bhagwan Sahai, Member (A)
Hon'ble Mr. Rakesh Sagar Jain, Member (J)**

Narinder Singh (Aged 35 years), S/o Sh. Sansar Singh, R/o
Naghalian Tehsil and District Udhampur.

.....Applicant

(Advocate: Mr.Mohd Latif Malik)

Versus

1. UT of Jammu and Kashmir through Commissioner/Secretary, Health and medical Education Department, Civil Secretariat, Jammu.
2. Directorate Health Services, Jammu.
3. Chief Medical Officer, Udhampur
4. Block Medical Officer, Handwara.

.....Respondents

(Advocate: Mr.Amit Gupta, AAG)

ORDER

Rakesh Sagar Jain, Member (J):

1. The present TA has been filed seeking directions to the respondents to quash the order No. DHSJ/ES-8-Surplus/9021-26 dated 16.09.2019 issued by the Respondent No. 2 by which the applicant has been relieved on 16.09.2019 with the directions to report to Block Medical Officer, Handwara. He has further sought directions to the respondents to allow the applicant to perform his duties as Junior Laboratory Technician in PHC Ghordi Block Ram Nagar, District Udhampur.
2. Heard the applicant's counsel Mr.Mohd Latif Malik and Mr. Amit Gupta, AAG, on behalf of the respondents.
3. After arguing for some time, the applicant's counsel submits that the applicant would be satisfied if this TA is disposed of in terms of Annexures V, VII & VII, at this stage, with directions to the respondents to consider a copy of this TA as his representation and decide it within a specified period of time.

4. In view of the submission made by applicant's counsel, this TA is disposed of with directions to the respondents to consider a copy of this TA as a representation of the applicant and decide it within two weeks from the date of receipt of a certified copy of this order with a reasoned and speaking order as per provisions of applicable relevant rules. The decision so arrived at be then communicated to the applicant.

5. Till the disposal of the representation, the applicant shall continue at his present place of posting, if not already relieved. If the representation is not decided within two weeks, then, this order will not be extended under any circumstances. No costs.

(Rakesh Sagar Jain)
Member (J)

(Dr. Bhagwan Sahai)
Member (A)

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